

Appendix 10J (i)

END USE CUM END USER CERTIFICATE FOR EXPORT OF SCOMET ITEMS
(For SCOMET Categories 2,3,4,5 & 8 and re-export from Stockist to ultimate end user under Stock & Sale for all eligible categories other than Category 1 – chemicals)

[To be filled by all the entities involved in supply chain e.g. foreign buyer / consignee / end user / intermediary(ies), if any on the letterhead of the respective entity, duly signed in ink by authorised signatory]

Note : [Please read carefully]

1. The word 'items' imply goods, software, technology
2. For Technology exports, value should be mentioned in Part 2
3. Please indicate full details of end use under declaration in Part 3(a)
4. Strike out, if any entry is not applicable
5. Any additional sheet must be on the letterhead of the company and signed by the same person who signs this form
6. For SCOMET Category 1 items, EUC proforma Appendix -10J(ii) and for Stock & Sale proforma Appendix 10J(iii) will apply

PART 1: DETAILS OF THE ENTITIES

- (a) Name of Exporter
- (b) Name of Buyer
- (c) Buyer's Address
- (d) Name of Consignee
- (e) Consignee's Address
- (f) Name of End-User
- (g) End-User's Address
- (h) Specific Location where the items (goods, software, technology)³ will be finally used (if different from (g)) *

*Remarks: The items will be installed at the premises of the end-user or will be used only by the end-user.

PART 2: ITEMS (goods, software, technology)

Description of the item(s) (e.g. Name of Model, Class, Type, Serial Number for goods and technical details in case of technology transfer)	Quantity/Weight /Value ⁴	SCOMET Category and sub category	Purchase order No. & Date / Contract Number, date of issue and validity

PART 3: DECLARATION

- a) The item(s) indicated in PART 2 will be used as capital equipment/ component / raw material / other⁵
_____ (select one) for use as (indicate full details of end use): _____
- b) The item(s) indicated in PART 2 are being processed or incorporated into another product (as detailed in 3a above),
for sale to ultimate end users located in _____
- c) I/we certify that the above-mentioned items (as detailed in the referenced purchase order) shall not be used for any
purpose other than the purpose(s) stated above and that such use shall not be changed nor the items modified or
replicated without the prior consent of the Government of India.
- d) The items are for end-use of bona-fide customers in one or more of the following countries, either in their current
state or after incorporation and the items will not be re-exported or sold for export without following the export
control regulations of the said country of end-use: _____ (names of countries);
- e) Post shipment verification of the items at end users site shall be allowed if required by the Government of India, as
may be applicable. In case the above-mentioned item(s) include(s) technology, we certify that it will be treated as
strictly confidential;

³For definition of software and technology refer to the glossary of SCOMET Appendix-III. Also refer to the general technology note and general software note and the general information security note of SCOMET Appendix-III

⁴For Technology exports, value should be mentioned (if applicable) in Part 2

⁵Please indicate the use

- f) The end-user shall not himself, or through another, cause the items, or replicas, or derivatives thereof to be re-exported / transshipped/ sold without the consent of the Government of India, to any party within (country of final destination) _____ or outside it unless specifically exempted in the export authorization/policy.
- g) The items listed at Part 2 imported by us shall not be used to develop, acquire, manufacture, possess, transport, transfer or use, chemical, biological, nuclear weapons or for missiles capable of delivering such weapons if it is known or suspected that they are intended or likely to be used for such purposes.
- h) It is also certified that all the facts contained in this certificate are true and correct to the best of my knowledge and belief and that I/we do not know of any additional facts that are inconsistent with this certificate.

PART 4: SPECIFIC DETAILS OF AUTHORIZED SIGNATORY (mandatory):

- a. Name (in capital letters only): _____
- b. Designation: _____
- c. Complete office address (with room No. area, city, district, state, country) : _____
- d. Pin/Zip/Postal Code : _____
- e. Telephone number (with ISD code): _____ or
- f. Mobile No. : _____ Alternate mobile number (if any): _____
- g. Fax No with ISD Code. : _____(if any)
- h. Primary Email: _____ Alternate email: _____

Specific details of alternate contact person authorized for the purpose (optional):

Same as (a) to (h) above

Signature (authorised signatory): _____

Official seal / stamp:

Date of issue:

Validity date(specify the period, if any):

Explanatory note for export of software and technology:

1. For export of software and technology in Part 2, a letter of explanation detailing the following be provided along with EUC (letter to be signed by the same person who signs the EUC):
 - The exact project location where the technology will be used;
 - The type of technology to be exported or re-exported;
 - The technology value addition such as upgrade/update, support, specific customisation of software
 - The form in which the export or re-export will be made;
 - The uses for which the data will be employed.
2. If the technology value addition is carried out by the Indian exporter, then the following additional details are required to be provided by the Indian exporter on its letter head along with application:

An explanation of the process, product, specification (catalogue), size and output capacity of all items to be produced with the technology, if applicable, or other description that delineates, defines, and limits the data to be transmitted (the "technical scope"); and the availability abroad of comparable foreign technology.